

SADR AMINS, MADRAS

ACT NO. XXIX. OF 1836

[Rep., Act. 8 of 1868]

[14th November, 1836.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 14th November, 1836.*

I. It is hereby enacted, that from the 1st day of December, 1836, it shall be competent to the Court of Sudder Adawlut of Fort St. George, with the sanction of the Governor in Council, to augment or diminish at discretion, the number of Sudder Ameens within that Presidency.

II. And it is hereby enacted, that such parts of any of the Regulations in force as authorize the Registers of the Zillah Courts and Sudder Ameens within the Presidency of Fort St. George, to receive any fee or commission for Judicial duties performed by them, be repealed. Provided always, that this rule shall not be construed to prohibit the receipt of fees for the Registry of Deeds.

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